

In the Criminal Rules of Practice and Circular Orders, 1958, for rule 61, the following rule shall be substituted, namely:-

“61. Charges for interpretation:- All Sessions Judges, Chief Judicial Magistrates and the Chief Metropolitan Magistrate, Madras are authorized to incur expenditure upto a limit not exceeding Rs.40/- on the first day of attendance and Rs.25/- for each day of subsequent attendance in Court in each case subject to a ceiling of Rs.145/- on account of interpretation of evidence given in the language not understood by the accused or in a language other than the language of the Court and not understood by the Pleader of the accused or by the Court. The Chief Judicial Magistrates and the Chief Metropolitan Magistrate, Madras are also empowered within the limit prescribed, to pass similar charges incurred by the Magistrates subordinate to them.

Sessions Judges, Chief Judicial Magistrates and Chief Metropolitan Magistrate, Madras shall report to the High Court, Madras the expenditure incurred under this rule, as and when it is incurred.

Explanation:-- The Provisions of the foregoing paragraph shall also apply, to cases of interpretation of the Statements made by the "deaf and dumb or the dumb and to the payment of remuneration to an expert interpreting such statements.”

(P.Dis.No.150/1987)

High Court, Madras  
24<sup>th</sup> September, 1987.

Sd/-  
Registrar.

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